

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
IB-676/ND/2023

IN THE MATTER OF:

Central Bank of India Through Vimal Kumar RP
Vs.

.....Applicant

Mr. Sandeep Singh Madhok

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 06.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Brijesh Kr. Tamber ; Adv Prateek Khushwaha &
Adv Aniruddha Mukherjee

For the Respondent :

For the RP : Adv Shagun Bharti for RP along with RP Vimal Kumar

ORDER

Ld. Counsel for the Resolution Professional is present and submitted that in terms of order dated 22.03.2024, they have filed the report under Section 99 and the same is under scrutiny of the Registry. Ld. Counsel for the Financial Creditor is present. In view of this, list this matter on **09.07.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)